

**SUPREME COURT OF INDIA**

Mohasinali Merchant

Vs.

Shyamlal

(S. Saghir Ahmad and D. P. Wadhwa JJ.)

27.08.1999

**ORDER**

The Text below is only a summarized version of the order pronounced

The order of the High Court dismissing the writ petition stating that the petitioner had alternative remedy was set aside as under Workmen's Compensation Act an order of the commissioner rejecting the application for setting aside exparte award was not appealable and the remedy available was by way of a writ only.